

Agricultural land for industrial use

1681. SHRI BASAWARAJ PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the area of agricultural land provided for industrial purposes to both Government and private organizations during the last ten years, State-wise and purpose-wise;

(b) whether full compensation has been given to all the farmers, as per the norms; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (c) Under the Land Acquisition Act, 1894 and also under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the appropriate Governments acquire land. As such, land and its management is a State subject as per entry 18 and 45 of the Second List of Seventh Schedule of the Constitution of India. Therefore, systemic information about area of agricultural land provided for industrial purposes and the compensation paid is not maintained by Central Government.

Improvement in MGNREGA

†1682. SHRI AJAY SANCHETI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is a need to provide better techniques, planning and supervision of works being undertaken under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) if so, the details thereof;

(c) the steps taken by Government in this direction; and

(d) what would be the role of States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (d) Yes Sir. During the review of the implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme, the strengthening the planning, technical supervision, capacity building, disbursing systems and social audits have been identified as areas for improvement. Towards this, the following steps have been taken:

†Original notice of the question was received in Hindi.